

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. III

SERVICE TAX APPEAL NO. 54158 OF 2018

[Arising out of the Order-in-Appeal No. 1023 (CRM)/ST/JDR/2018 dated 17/09/2018 passed by Commissioner (Appeals), CGST, Jodhpur (Rajasthan).]

M/s Mahaveer Construction Company, **...Appellant**
3-JA-4, Vigyan Nagar,
Kota – 324 005.

Versus

The Commissioner, CGST, **...Respondent**
142-B, Sector – 11, Hiran Magri,
Udaipur (Rajasthan).

APPEARANCE:

None for the appellant.

Shri Anand Narayan, Authorized Representative for the
Department

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 55823/2024

DATE OF HEARING/DECISION : 24.05.2024

BINU TAMTA

Learned authorized representative says that the matter has been settled under the SVLDRS Scheme and the necessary forms have been placed on record. The appeal is accordingly dismissed as withdrawn.

(Order dictated and pronounced in open court.)

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)